

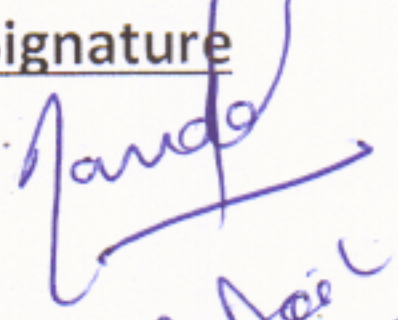
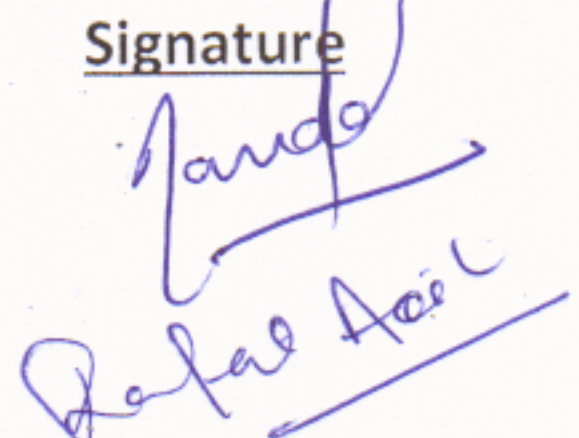
National Company Law Tribunal

Allahabad Bench

C P NO. 66/ALD/2017

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 12.10.2017

NAME OF THE COMPANY: Shri Parag Singh Khosla v/s M/s Purnagiri
Packaging Pvt Ltd & Ors.
SECTION OF THE COMPANIES ACT: 241/244 of Company Act of 2013

<u>Sl. NO.</u>	<u>Name</u>	<u>Designation</u>	<u>Representation</u>	<u>Signature</u>
1.	Monica Nanda	PCS	Petitioner	
2.	Rafat Aquil	PCS	Petitioner	

C.P. No.66/ALD/2017

PCS, Miss Monica Nanda alongwith Rafat Aquil, PCS for the petitioner Company. Although, there is no representation from the Respondent Company till date, despite reminder/ notice issued by the PCS for the petitioner. Yet, it is found that a formal notice to the Respondent Company and other respondents has not been issued yet.

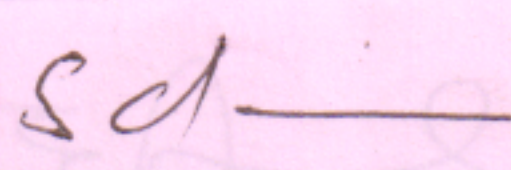
In view of this, the Registry is directed further to issue notice/reminder to the Respondents for filing their reply within three weeks from the receipt of the notice, failing which, the court may constrain to proceed ex-parte in the matter.

Meanwhile, the Interim order dated 18.08.2017 in the matter shall continue until further order.

The matter be listed on 9th November, 2017.

Date: 12/10/2017

Typed by
P.K.Jyoti


H.P. Chaturvedi, Member(Judicial)